BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 524/2025

IN THE MATTER OF

ANUGHRA NARAYAN SINGH …APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	BRIEF RESPONSE ON BEHALF OF R-3, DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 15.10.2025 BY THE HON'BLE TRIBUNAL	
2.	A COPY OF LETTER DATED 20.02.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF LETTER DATED 16.04.2026 IS ANNEXED HEREWTIH AND MARKED AS ANNEXURE-2	

4.	A COPY OF LETTER DATED 16.04.2026 IS ANNEXED HEREWTIH AND MARKED AS ANNEXURE-3	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-7838248353

Date: 18.04.2026

Place: Noida

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 524/2025

ANUGHRA NARAYAN SINGH **...APPLICANT(S)**

VERSUS

STATE OF UTTAR PRADESH & ORS. **...RESPONDENT(S)**

BRIEF RESPONSE ON BEHALF OF RESPONDENT NO. 3- DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 15.10.2025 BY THE HON'BLE TRIBUNAL

I, Divya Mittal, aged about 42 years, S/o Shri Gagandeep Singh, posted as District Magistrate, presently at Deoria, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

2. That, I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE PRESENT MATTER

3. That, in the present Original Application, the applicant has alleged violation of environmental norms by Respondent No. 5- Forever Distillery. It has been alleged that the said unit, engaged in manufacture of liquor, is emitting black smoke and is openly dumping particulate ash in nearby fields, roadside pits, and surrounding areas at village Usra, which is stated to be dispersing due to strong winds and causing health hazards to local residents. It is further alleged that the unit is situated near an FCI warehouse and certain private schools, due to which stored food grains and school-going children are being adversely affected on account of the alleged pollution caused by Respondent No. 5.

4. That, the matter was last listed for consideration before this Tribunal on 19.01.2026, wherein the Hon'ble Tribunal was pleased to direct as follows:

"...2. Learned Counsel appearing for the Respondent No. 3 submits that report of the Joint Committee will be filed within two weeks.

3. Learned Counsel for the Respondents No. 1, 3, 4 and 5 have sought four weeks' time to file the reply.

4. List on 21.04.2026..."

REPLY IS AS FOLLOWS

I. JOINT COMMITTEE SITE INSPECTION

5. That, in compliance with the directions of the Hon'ble Tribunal, the deponent department, vide letter no. **536(2)/Court-Case-2026** dated **20.02.2026**, directed the members of the Joint Committee constituted by the Hon'ble Tribunal vide their order dated **15.10.2025** to conduct a site inspection of the unit of Respondent No. 5 and to submit the inspection report to the deponent so that the same could be placed before the Hon'ble Tribunal prior to the next date of hearing.

   A copy of letter dated 20.02.2026 is annexed herewith and marked as ***Annexure-1***.

6. That, a site inspection of the unit of Respondent No. 5 and the surrounding areas was conducted on 20.03.2025 by the Joint Committee comprising the following members:

   Members of the Joint Committee

   - Sh. Harishankar Lal, S.D.M., Rudrapur, Deoria (Representative of the District Magistrate, Deoria).
   - Sh. Sandeep Roy, Scientist 'E', (Representative of CPCB, Regional Directorate, Lucknow).

NOTARY Pawan Nath Pandey R. No. C.A. DEORIA (U.P.) GOVT. OF U.P.

- Dr. A.K. Gupta, Scientist 'E', MoEF&CC, Regional Office, Lucknow.

Other officials present during the site inspection

- Shri Ram Karan, Regional Officer, U.P.P.C.B., Gorakhpur.
- Shri Anil Kumar Bharti, District Excise Officer, Deoria.

(A copy of the Joint Committee Report is already on record before this Hon'ble Tribunal and the same is not being repeated here for the sake of brevity).

II. DIRECTIONS ISSUED TO THE CONCERNED OFFICIALS

7. That, in order to ensure compliance with the directions of the Hon'ble Tribunal, the deponent, vide letter no. **56/Court-Case-2026** dated **16.04.2026**, directed the Regional Officer, U.P. Pollution Control Board, Deoria, and vide letter no. **55/Court-Case-2026** dated **16.04.2026**, directed Regional Manager, UPSIDA, Gorakhpur to take necessary action in accordance with law in respect of the non-compliances observed in the unit of Respondent No. 5 during the Joint Committee site inspection dated **20.02.2026**, and to inform the deponent regarding the action taken. The concerned authorities were further directed to ensure compliance with the directions of the Hon'ble Tribunal in their true letter and spirit.

NOTARY Prem Nath Pandey R. No.-2851/2011 Civil Court DEORIA (U.P.) 10/4/26 GOVT. OF U.P.

Copies of both letters 16.04.26 are annexed herewith and marked as ***Annexure-2*** and ***Annexure-3*** respectively.

8. Hence, this response is respectfully submitted for kind perusal of this Hon'ble Tribunal.

9. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Deoria on this 18 day of April 2026, that the contents of the above affidavit from paragraphs 1 to 9 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Prem Nath Pandey
GOVT. OF U.P.
18/4/26

S.No 4218 Date 18/4/26 A.M./P.M.
I Have Administered Oath To Shri
Identified by Shri
I Have Satisfied By Examining The Deponent He Understands the Contents of affidavit Explained to him

PREM NATH PANDEY
Advocate
Notary, Deoria

ANNEXURE-1

कार्यालय जिलाधिकारी, देवरिया।

संख्या 55 /वाद लि0–2026 दिनांक 16 अप्रैल, 2026

विषयः– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 524/2025 अनुग्रह नारायण सिंह बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 15.10.2025 के अनुपालन में गठित संयुक्त समिति की रिपोर्ट में पायी गयी कमियों के सम्बन्ध में आवश्यक कार्यवाही किये जाने विषयक।

क्षेत्रीय प्रबंधक,
उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण,
मुंशी प्रेमचन्द पार्क के सामने बेतियाहाता,
गोरखपुर।

कृपया उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 524/2025 अनुग्रह नारायण सिंह बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 15.10.2025 का संदर्भ ग्रहण करने का कष्ट करें। प्रश्नगत ओ0ए0 में मा0 न्यायाधिकरण के आदेश दिनांकः 15.10.2025 के क्रम में गठित संयुक्त समिति द्वारा स्थलीय निरीक्षण कर संयुक्त रिपोर्ट उपलब्ध करायी गयी है। उक्त जॉच रिपोर्ट में कुछ कमियॉ पायी गयी है, जिसमें आपके स्तर से कार्यवाही अपेक्षित है। प्रश्नगत ओ0ए0 में मा0 न्यायाधिकरण के समक्ष दिनांक 21.04.2026 की तिथि नियत है।

अतः संयुक्त समिति द्वारा प्रस्तुत रिपोर्ट की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि जॉच रिपोर्ट में पायी गयी कमियों के सम्बन्ध में ससमय नियमानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें एवं कृत कार्यवाही से अधोहस्ताक्षरी को अवगत कराएं।

संलग्नकः–उपरोक्तानुसार।

(दिव्या मित्तल)
जिलाधिकारी,
ओ/c देवरिया।

कार्यालय जिलाधिकारी, देवरिया।

संख्या 56 /वाद लि0–2026 दिनांक 16 अप्रैल, 2026

विषयः– **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 524/2025 अनुग्रह नारायण सिंह बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 15.10.2025 के अनुपालन में गठित संयुक्त समिति की रिपोर्ट में पायी गयी कमियों के सम्बन्ध में आवश्यक कार्यवाही किये जाने विषयक।**

क्षेत्रीय पर्यावरण अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, आवास विकास कालोनी,
कूड़ाघाट, गोरखपुर।

कृपया उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 524/2025 अनुग्रह नारायण सिंह बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 15.10.2025 का संदर्भ ग्रहण करने का कष्ट करें। प्रश्नगत ओ0ए0 में मा0 न्यायाधिकरण के आदेश दिनांकः 15.10.2025 के क्रम में गठित संयुक्त समिति द्वारा स्थलीय निरीक्षण कर संयुक्त रिपोर्ट उपलब्ध करायी गयी है। उक्त जॉच रिपोर्ट में कुछ कमियॉ पायी गयी है, जिसमें आपके स्तर से कार्यवाही अपेक्षित है। प्रश्नगत ओ0ए0 में मा0 न्यायाधिकरण के समक्ष दिनांक 21.04.2026 की तिथि नियत है।

अतः संयुक्त समिति द्वारा प्रस्तुत रिपोर्ट की छायाप्रति संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि जॉच रिपोर्ट में पायी गयी कमियों के सम्बन्ध में ससमय नियमानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें एवं कृत कार्यवाही से अधोहस्ताक्षरी को अवगत कराएं।

संलग्नकः–उपरोक्तानुसार।

(दिव्या मित्तल)
जिलाधिकारी,
देवरिया।